

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

Original Application no. 326/2022

IN THE MATTER OF:

Virender SharmaOriginal Applicant

Versus

State of HaryanaRespondent

**REPORT ON BEHALF OF DEPUTY COMMISSIONER
GURUGRAM & HARYANA STATE POLLUTION CONTROL
BOARD IN COMPLIANCE OF ORDER DATED 04/05/2022**

MOST RESPECTFULLY SHOWETH:-

1. This Hon'ble Tribunal has taken cognizance on the complaint of Sh. Virender Sharma during hearing on dated 04/05/2022 ordered that: -

"Grievances raised in the present letter sent by Mr. Virender Sharma, President, Privvy The Address Condominium Association, Spaze Privvy- The Address, Sector- 93, Gurugram are that Sand and Stone separating unit is operating in agricultural land abutting the 60 meters wide Sector Road and within 200 meters towards the southern side of the group housing society named as "Spaze Privvy- The Address" and about 300 meters from Aarvy Hospital situated towards the eastern side of the plant in violation of Government of Haryana notification dated 09.06.1992 and 18.12.1992 barring running of stone crusher within 1 kilometer from the village abadi. The owner of the plant operates the same day and night causing air and noise pollution and spreading dust there by

creating breathing problems and serious health hazards to the inhabitants of the area. In view of the averments made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and Deputy Commissioner, Gurugram. State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take remedial action by following due process of law. Factual and action taken report covering the matter of status of the stone crusher, compliance with consent conditions, directions issued by this Tribunal and guidelines issued by CPCB may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

2. In compliance of these orders the Deputy Commissioner, Gurugram has appointed Smt. Ankita Chaudhary, IAS, SDM Gurugram to represent Deputy Commissioner Gurugram.

The team comprising Smt. Ankita Chaudhary IAS, SDM Gurugram along with Sh. Sandeep Singh, Regional Officer, HSPCB, Gurugram Region (S) and Sh. Divyanshu, AEE, HSPCB, Gurugram Region (S) visited the site on dated 04/07/2022 and during inspection complainant was also contacted to verify the site in question.

During inspection it was observed that there is no sand and stone separating unit is established/operating in agricultural land abutting the 60 meters wide Sector Road and within 200 meters towards the southern side of the group housing society named as "Spaze Privy- The Address" and about 300 meters from Aarvy Hospital **(Copy of site photographs are attached as R-1)**. Although there was storage of bitumen top soil of road material was lying and the same was cleared very next day **(Copy of site photographs is attached as R-2)**. No further action

required to be taken on behalf of Haryana State Pollution Control Board in the said matter as the unit is not established in the said premises.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit

Place: Gurugram

Dated: 19/7/22

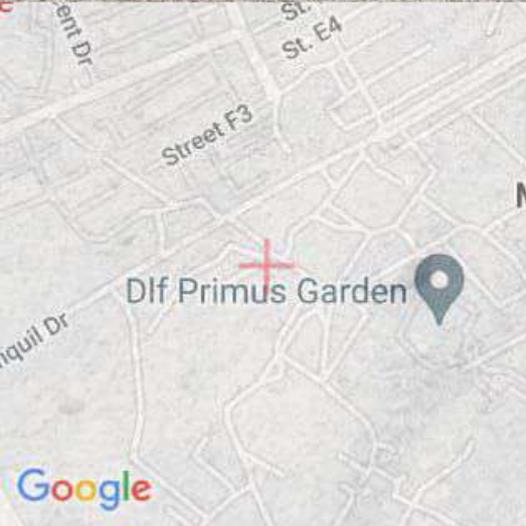


**Sub Divisional Magistrate
Gurugram**



**Regional Officer
HSPCB Gurugram Region (S)**





25, Street F3, Sector 82, Gurugram, Haryana 122004, India

Gurugram
Haryana
India



38°C

100°F

2022-07-04(Mon) 12:10

N 28°24'41.26068" (LAT)

E 76°56'14.36964" (LONG)

Altitude: 220 m a.s.l

7/7/22 6:50 PM

Location provider: Fused

No street

No city

No state

No country



